

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:214

ANSWERED ON:28.03.2012

CASES ASSIGNED TO CBI

Patil Shri A.T. Nana; Vishwanath Shri Adagur H

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of corruption cases are lying pending in the CBI Courts;
- (b) if so, the details thereof, State-wise and the reasons therefor;
- (c) the number of cases which have been assigned to CBI for investigation during the last three years particularly from Karnataka;
- (d) the number of cases in which investigation has been completed and the number of cases pending; and
- (e) the steps being taken by the Government for the speedy disposal of the pending cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): A statement has been laid on the table of House.

STATEMENT AS REFERRED TO PARTS IN (a) to (e) OF LOK SABHA STARRED QUESTION NO. 214 FOR 28-3-2012

(a) and (b)

As per available information, there are 7157 CBI cases under Prevention of Corruption Act pending trial (as on 29-2-2012) in various CBI Courts. The state-wise and year-wise details are at Annexure.

(c) and (d)

The number of cases assigned to CBI for investigation by various State Governments are as follows:

Year	No. of cases referred by State Governments
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2009	36
2010	33
2011	79
2012	29
(upto 29-2-2012)	

Total 177

Out of 177 cases, 5 cases have been assigned to CBI by the Government of Karnataka. The data regarding disposal of investigation of State Government referred cases is not maintained centrally. However, so far as the five cases referred by State Government of Karnataka are concerned, 4 cases have been disposed off from investigation.

(e) To speed up the disposal of the pending cases, the Central Government have sanctioned 71 additional Special Courts exclusively for the trial of CBI cases in different States. Out of these 54 Courts have started functioning and rest are under process of being established. Govt has sanctioned the proposal of CBI for engagement of Law Officer and Pairvi Officers on contractual basis for the newly created additional Special Courts.